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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 3049/2022

NIHAL AHMED

..... Petitioner

Through: Mr. Rajni Kant & Mr. Prashant
Sharma, Advs.

versus

STATE (GNCD)

..... Respondent

Through: Mr. Ritesh Kr. Bahri, APP for State.

CORAM:

HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

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10.11.2022

1. The Status Report has been handed over in Court and the same is taken on record. The factum regarding admission of the daughter of the petitioner stands verified.
2. It has been submitted that the last date for payment of admission fees for LLB course to be pursued by the daughter of the present petitioner is 15.11.2022.
3. The learned counsel for the petitioner has submitted that the petitioner has to make arrangements for making payment of admission fees as he is in judicial custody for the last about 9 months.
4. The charge-sheet stands filed.
5. The learned APP has submitted that the petitioner has been declared a proclaimed offender in the present case and thereafter, he was arrested and moreover, he was involved in another case also.

6. However, keeping in view the fact that the petitioner has to make arrangements for making payment of admission fees of his daughter and that the family should not suffer for his acts, I am inclined to grant him interim bail for a period of ten days from the date of his release, on execution of personal bond of Rs.25,000/- with one surety of the like amount to the satisfaction of the concerned court on the following conditions:-

- (i) The petitioner shall share his mobile number with the IO within one day of his release and keep the mobile location app on at all times;
- (ii) He shall not try to contact, coerce or threaten the witnesses in the present case;
- (iii) He shall appear before the Court when his case is listed during this period;
- (iv) He shall surrender on the expiry of the period.

7. It is made clear that the interim bail shall not be extended under any circumstances and the petitioner shall surrender once the period of ten days is over.

8. The Jail Superintendent is directed to submit a report in this regard.

9. A copy of the order be sent to learned Trial Court as well as Jail Superintendent for information and compliance.

TALWANT SINGH, J

NOVEMBER 10, 2022/nk

Click here to check corrigendum, if any